

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-411/2017 in
OA-1059/2017**

New Delhi, this the 31st day of August, 2017.

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Rashmi Chaudhary,
D/o Sh. Mahipal Singh,
R/o 48, Street No. 1,
Durgapuri Extension,
Shahdara, Delhi-110093.

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Applicant

(through Sh. Ajesh Luthra)

Versus

1. Dr. M.M. Kutty,
Chief Secretary,
Govt. of NCT of Delhi,
5th Floor, Delhi Sachivalaya,
New Delhi.
2. Shri A.C. Verma,
Chairman,
Delhi Subordinate Services Selection Board,
Government of NCT of Delhi,
FC-18, Institutional Area, Karkardooma,
Delhi-110092.
3. Smt. Saumya Gupta,
Director,
Directorate of Education,
(GNCT of Delhi),
Old Secretariat, Delhi-54.

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Respondents

(through Ms. Sangita Rai with Sh. Pradeep Singh Tomar)

ORDER (ORAL)

Hon'ble Mr. Shekhar Agarwal, Member (A)

We have considered the affidavit filed by the respondents. We also notice that the order dated 22.05.2017 which was allegedly passed violating the order dated 03.05.2017 of this Tribunal has since been rescinded. The

contemnors have also tendered an apology for their action and submitted that it was only inadvertently that such an order was passed. We therefore, close this CP. Notices issued to the alleged contemnors are discharged.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

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